

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 507 OF 2019 IN DFR NO. 1046 OF 2019

Dated: 2nd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Renew Solar Energy (TN) Private Limited ...Appellant(s)
Versus

Madhya Pradesh Electricity Regulatory Commission
& Anr ...Respondent(s)

Counsel for the Appellant (s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal
Ms. Surabhi Pandey

Counsel for the Respondent (s) :

ORDER

(IA NO. 507 OF 2019 - FOR URGENT LISTING)

Heard the learned counsel, Mr. Parinay Deep Shah, appearing for the Appellant. The learned counsel for the Appellant, at the outset submitted that the instant application is filed on the ground of urgency. Further, he has submitted that, in the light of the statement made in paragraphs 11 and 12 in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submissions made by the learned counsel appearing for the Appellant, as stated supra, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraphs 11 and 12 in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

DFR NO. 1046 OF 2019

Registry is directed to number the Appeal and the list the matter on **11.04.2019** subject to curing the defects.

(Ravindra Kumar Verma)
Technical Member
mk/ss

(Justice N.K. Patil)
Judicial Member